BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BRANCH, KOLKATA

O.A. NO. 14 OF 2025

IN THE MATTER OF

TALAB BACHAO & ANR ... APPLICANTS

Vs

THE STATE OF BIHAR & ORS. ..RESPONDENTS

INDEX

Sl. No.	Annexure	Particular	Page No.
1.		A Counter affidavit on behalf of Respondent No. 03 and 09 with id proof of deponent.	1-6
2.	Annexure-1	A Copy of the Additional Principal Chief Conservator of Forest, Letter no. 245, Dated-13.04.2026 as Annexure-01.	7-10
3.	Annexure-2	A Copy of BSWA Notification No. 160 Dated 31.01.2020 and proceeding of the SWA meetings dated 28.01.2022 are annexed as annexure 02/1 and 02/2 respectively.	11-18
4.	Annexure-3	A Copy of the office of the Principal Chief Conservator of Forest, Letter no. 03 dated 02.01.2026 as Annexure-03.	19-25

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BRANCH, KOLKATA

O.A. NO. 14 OF 2025

IN THE MATTER OF

TALAB BACHAO & ANR ... APPLICANTS

Vs

THE STATE OF BIHAR & ORS. ..... RESPONDENTS

COUNTER AFFIDAVIT ON BEHALF OF MEMBER SECRETARY, BIHAR STATE WETLAND AUTHORITY AND ADDITIONAL CHIEF SECRETARY, DEPARTMENT OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVT. OF BIHAR ,RESPODENT NO.09 AND 03.

1. I, Abhay Kumar, S/o Late Sheo Dayal Sharma, aged about 51 years, resident of 401, Ganga-4, Jalapur City, Ram Jaipal Road, Patna do hereby solemnly affirm and State as follows:-

2. That I am posted as Chief Conservator of Forest- Cum- Member Secretary, Bihar State Wetland Authority, Department of Environment, Forest and Climate Change, Govt. of Bihar. I am competent to file the present counter affidavit on behalf of answering respondent No. 03 and 09. I am well aware of the facts

and circumstances of the present matter. I am competent and duly authorized to swear the present affidavit.

3. That the present Original Application has been filed by the Applicant raising concerns regarding the protection, conservation, and alleged encroachment/degradation of waterbody/pond namely Moin Pokhar/Man Pokhar which is a natural pond/lake next to the Baghmati river in the district Darbhanga, Bihar. It is stated that the area of the pond is about 100 acres and it reaches deep into the Maujas of Maheshpatti, Kajipura, Belwaganj, Chak Johra and Yakubpura; the southernmost corner of this pond is known as 'Dhobiya Man' and central part is known as 'Koyla Man Pokhar'. It is stated that in the old Khatian (Land Records), the Man Pokhar is recorded as 'River' and land ownership is in the name of 'Kaiser-eHind'; the area of this pond falls in Ward No.31 and 32 of Darbhanga town and also in the village area of Bahadurpur Block.

4. That the Additional Principal Chief Conservator of Forest, vide letter no. 245, Dated-13.04.2026 has issued necessary directions to the Collector-cum-Chairman, District Wetland Committee, to submit a status report regarding encroachment and pollution in the said ponds.

NOTARY
A. K. LAL
Distt.-PATNA
Reg. No.-1883/
Exp.dt.-29.05.2027
GOVT. OF BIHAR

A Copy of the Additional Principal Chief Conservator of Forest, Letter no. 245, Dated-13.04.2026 as Annexure-01.

5. That the Bihar State Wetland Authority (BSWA) has been constituted as required under the Wetlands (Conservation and Management) Rules, 2017 with the mandate to exercise the powers and perform the functions as prescribed issued under these rules.

It is stated and submitted that decision has been taken to notify the wetlands in the State in a phased manner.

In the first phase 133 Wetlands of more than 100 hectares have been identified and their brief documents are being prepared.

A Copy of BSWA Notification No. 160 Dated 31.01.2020 and proceeding of the SWA meetings dated 28.01.2022 are annexed as annexure 02/1 and 02/2 respectively.

6. It is further submitted that, the ground trothing of the 4,316 wetlands listed on the 'Save Wetlands Campaign' website of the

NOTARY A. K. LAL Distt.-PATNA Reg. No.-1883 Exp.dt-29.05.2027 GOVT. OF BIHAR

Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, ground-truthing has been conducted. Upon such ground truthing, it was found that 405 wetlands are non-existent. The remaining 3,911 wetlands were duly demarcated using the shape files received from the National Centre for Sustainable Coastal Management (NCSCM), MoEF&CC, Government of India.

7. It is further submitted that the ponds situated in the District of Darbhanga, State of Bihar, as referred to in the present application, are included in the existing list of wetlands having an area greater than 2.25 hectares in the State.

8. That the office of the Principal Chief Conservator of Forest, Vide letter No.03 dated 02.01.2026 has given necessary direction to all Collector in the state to comply with the Order dated 4th October, 2017 passed by the Hon'ble apex court in W.P. (C) No. 230 of 2001 with respect to Protection of Wetlands as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017

A Copy of the office of the Principal Chief Conservator of Forest, Letter no. 03 dated 02.01.2026 as Annexure-03.

TARY
A. K. Lal
Distt.-PATNA
Reg. No.-1883J
Exp.dt.-29.05.2027
GOVT. OF BIHAR

9. That I have read read the contents of the affidavit and have understood the same and nothing material has been concealed therefrom.

Abhay Kumar

DEPONENT

Identified the Deponent signatured/L.T. who has signed in my presence

VERIFICATION

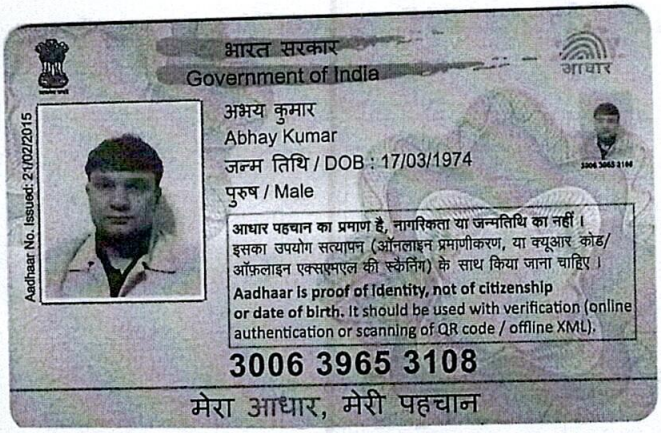
Verified at Patna on 16th day of April, 2026 that the averments made in the present affidavit are true and correct to the best of my knowledge and information derived from the records of the matter and Annexures are true copy of the original, no part of it is false and nothing materials has been concealed therefrom.

Abhay Kumar

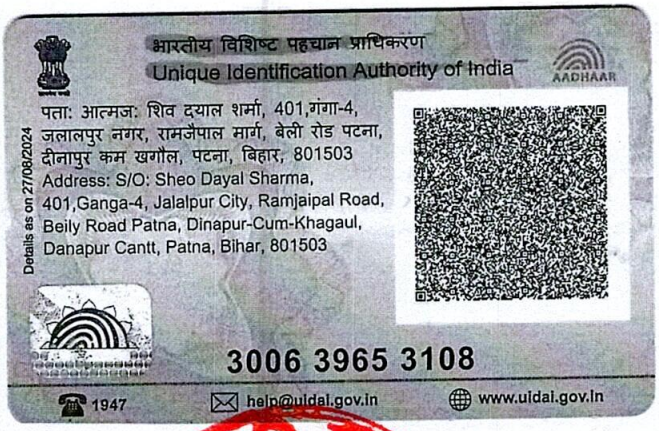
DEPONENT

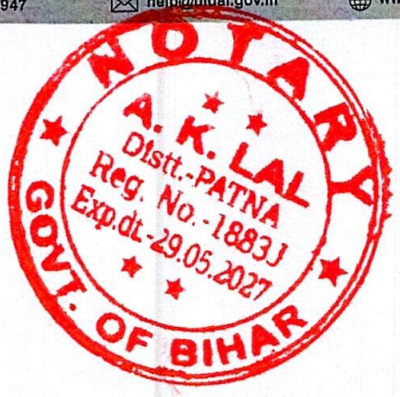
NOTARY
A. K. LAL
Distt.-PATNA
Reg. No.-1883J
Expdt.-29.05.2027
GOVT. OF BIHAR

16.4.26


भारत सरकार
Government of India
आधार
अभय कुमार
Abhay Kumar
जन्म तिथि / DOB : 17/03/1974
पुरुष / Male
आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं।
इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/
ऑफ़लाइन एक्सएमएल की स्कैनिंग) के साथ किया जाना चाहिए।
Aadhaar is proof of identity, not of citizenship
or date of birth. It should be used with verification (online
authentication or scanning of QR code / offline XML).
Aadhaar No. Issued: 21/02/2015
3006 3965 3108
मेरा आधार, मेरी पहचान

Abhay Kumar


भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India
AADHAAR
पता: आत्मज: शिव दयाल शर्मा, 401,गंगा-4,
जलालपुर नगर, रामजैपाल मार्ग, बेली रोड पटना,
दीनापुर कम खगौल, पटना, बिहार, 801503
Address: S/O: Sheo Dayal Sharma,
401,Ganga-4, Jalalpur City, Ramjaipal Road,
Beily Road Patna, Dinapur-Cum-Khagaul,
Danapur Cantt, Patna, Bihar, 801503
Details as on 27/08/2024
3006 3965 3108
1947
help@uidai.gov.in
www.uidai.gov.in


NOTARY
A. K. LAL
Distt.-PATNA
Reg. No.-1883/
Exp.dt.-29.05.2027
GOVT. OF BIHAR

Annexure-01

कार्यालय : प्रधान मुख्य वन संरक्षक, बिहार, पटना।

(जलवायु परिवर्तन संभाग)

तृतीय तल, अरण्य भवन, शहीद पीर अली खाँ मार्ग (राईडिंग रोड), शेखपुरा,पटना–800014
ई–मेल : ccwlbihar@bihar.gov.in

पत्रांक : पर्या०/जल०/परि० (मु०) 69/2021 (खण्ड–1) –245

प्रेषक,

NGT Matter
Most Urgent

अभय कुमार, भा०व०से०
अपर प्रधान मुख्य वन संरक्षक,
पर्यावरण, जलवायु परिवर्तन एवं आर्द्रभूमि,
बिहार, पटना।

सेवा में,

जिला पदाधिकारी–सह–अध्यक्ष,
जिला आर्द्रभूमि समिति, दरभंगा।

दिनांक–13/04/2026

विषयः– **माननीय राष्ट्रीय हरित न्यायाधिकरण, पूर्वी क्षेत्र पीठ, कोलकाता में दायर Original Application No. 14/2025/EZ : Talab Bachao Abhiyan & Anr. Vs. The State of Bihar & Ors. के संबंध में।**

प्रसंगः– माननीय राष्ट्रीय हरित न्यायाधिकरण, पूर्वी बेंच, कोलकात्ता द्वारा पारित आदेश दिनांक–12.03.2026

महाशय,

उपर्युक्त विषयक प्रासंगिक आदेश (छायाप्रति संलग्न) के आलोक में कहना है कि विषयाधीन मामले में आवेदनकर्ताओं के द्वारा माननीय राष्ट्रीय हरित न्यायाधिकरण में दरभंगा जिलान्तर्गत अवस्थित मोईन पोखर/मन पोखर में अतिक्रमण एवं अवैध रूप से सीवेज निर्वहन को रोकने हेतु आपत्ति व्यक्त की गई है।

उक्त आलोक में नियमानुसार आवश्यक कार्रवाई करते हुए कृत कार्रवाई प्रतिवेदन की एक प्रति इस कार्यालय को भी उपलब्ध कराने की कृपा की जाय। विदित हो कि उक्त वाद की अगली सुनवाई दिनांक–21.04.2026 को माननीय राष्ट्रीय हरित न्यायाधिकरण, पूर्वी बेंच, कोलकात्ता में सूचीबद्ध है।

अनु०–यथोक्त

NOTARY
A. K. LAL
Distt.-PATNA
Reg. No.-1883/
Exp.dt.-29.05.2027
GOVT. OF BIHAR

विश्वासभाजन,
13/04/26
(अभय कुमार)
अपर प्रधान मुख्य वन संरक्षक,
पर्यावरण, जलवायु परिवर्तन एवं आर्द्रभूमि,
बिहार, पटना।

ज्ञापांक– 245

दिनांक– 13/04/2026

प्रतिलिपिः– वन प्रमंडल पदाधिकारी–सह–सदस्य सचिव, जिला आर्द्रभूमि समिति को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

13/04/26

(अभय कुमार)
अपर प्रधान मुख्य वन संरक्षक,
पर्यावरण, जलवायु परिवर्तन एवं आर्द्रभूमि,
बिहार, पटना।

Item No.12 Court No.1

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No.14/2025/EZ

Talab Bachao Abhiyan (TBA) & Anr. Applicants

Versus

Govt. of Bihar & Ors. Respondents

Date of hearing: 12.03.2026

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Kamlesh Kr. Mishra, Ms. Renu and Ms. Arthana Brahma, Advocates for the applicant (Physically in PB).

Respondents: Mr. Surendra Kumar, Advocate for respondents no.1 to 4 and 9 to 13 (Physically in EZB).
Mr. Ghanshyam Pandey, Advocate for respondent no.5 (through VC).
Mr. D.N. Ray, Senior Advocate with Mr. Sourav Haldar, Advocate for respondent no.6 (through VC).
Ms. Amrita Pandey, Advocate for respondents no.7 (through VC).
Ms. Anamika Pandey, Advocate for respondent no.8 (through VC).

ORDER

1. Responses have not been filed by respondents no.1, 3, 4 and 9 to 13 so far.

2. Responses by abovesaid respondents may be filed within four weeks and no further adjournment will be granted for this purpose.

3. The report of the joint Committee has not been submitted despite giving of many opportunities.

4. In view of the facts and circumstances of the case, we consider personal appearance of the District Magistrate, Darbhanga, Bihar to be essential for explaining the reasons for non-compliance and also

NOTARY A. K. LAL Distt.-PATNA Reg. No.-1883J Exp.dt.-29.05.2027 GOVT. OF BIHAR

assisting this Tribunal in ensuring just and proper compliance with orders passed by this Tribunal.

5. Accordingly, the District Magistrate, Darbhanga, Bihar is directed to appear before this Tribunal on the next date of hearing with relevant record physically or through VC.

6. Report of the Joint Committee may also be filed within four weeks.

7. List on 21.04.2026 for further hearing.

8. A copy of this order may be sent to the Chief Secretary, Government of Bihar and the District Magistrate, Darbhanga, Bihar by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. A Senthil Vel, EM

March 12th, 2026
Original Application No.14/2025/EZ
SN

NOTARY A. K. LAL Distt.-PATNA Reg. No.-1883J Exp.dt.-29.05.2027 GOVT. OF BIHAR

Annexure-02/1

बिहार सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन एवं विभाग

अधिसूचना

संचिका संख्या –वन्यप्राणी-16/2012-160..... (ई.)/प.व.ज.प., **पटना– 15, दिनांक**31/01/**2020**

बिहार राज्य में लगभग समस्त आर्द्रभूमि क्षेत्र प्राकृतिक वन क्षेत्र के बाहर अवस्थित हैं। घनी आबादी के कारण ऐसे क्षेत्रों के विभिन्न स्वरुप पर मानवीय उपयोग का सघनतम दबाव बना रहता है। इन परिस्थितियों में आर्द्रभूमि के संरक्षण एवं प्रबंधन हेतु सभी संबद्ध विभागों से विभिन्न अवयवों पर ठोस एव कारगर कार्रवाई सुनिश्चित करने के लिए केन्द्र सरकार के द्वारा आर्द्रभूमि (संरक्षण एवं प्रबंधन) नियम, 2010 को अवक्रमित करते हुए आर्द्रभूमि (संरक्षण एवं प्रबंधन) नियम, 2017 को अधिसूचित किया गया है।

भारत सरकार की उक्त अधिसूचना दिनांक 26.09.2017 के आलोक में नए नियम के प्रभावी होने पर बिहार राज्य आर्द्रभूमि प्राधिकरण का पुनर्गठन निम्नवत् किया जाता है:–

1	माननीय मंत्री, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, बिहार, पटना	अध्यक्ष
2	अपर मुख्य सचिव–सह–विकास आयुक्त, बिहार, पटना	उपाध्यक्ष
3	अपर मुख्य सचिव/प्रधान सचिव,/सचिव पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, बिहार, पटना	सदस्य (पदेन)
4	अपर मुख्य सचिव/प्रधान सचिव/सचिव, नगर विकास एवं आवास विभाग, बिहार, पटना	सदस्य (पदेन)
5	अपर मुख्य सचिव/प्रधान सचिव/सचिव, ग्रामीण विकास विभाग, बिहार, पटना	सदस्य (पदेन)
6	अपर मुख्य सचिव/प्रधान सचिव/सचिव, जल संसाधन विभाग, बिहार, पटना	सदस्य (पदेन)
7	अपर मुख्य सचिव/प्रधान सचिव/सचिव, पशु एवं मत्स्य संसाधन विभाग, बिहार, पटना	सदस्य (पदेन)
8	अपर मुख्य सचिव/प्रधान सचिव/सचिव, लघु जल संसाधन विभाग, बिहार, पटना	सदस्य (पदेन)
9	अपर मुख्य सचिव/प्रधान सचिव/सचिव, पर्यटन विभाग, बिहार, पटना	सदस्य (पदेन)
10	अपर मुख्य सचिव/प्रधान सचिव/सचिव, राजस्व एवं भूमि सुधार विभाग, बिहार, पटना	सदस्य (पदेन)
11	निदेशक, बिहार रिमोट सेंसिंग एप्लिकेशन सेन्टर, पटना	सदस्य (पदेन)
12	अपर प्रधान मुख्य वन संरक्षक–सह–मुख्य वन्यप्राणी प्रतिपालक, बिहार, पटना	सदस्य (पदेन)
13	सचिव, बिहार राज्य जैव–विविधता पर्षद	सदस्य (पदेन)
14	सदस्य सचिव, बिहार राज्य प्रदूषण नियंत्रण पर्षद	सदस्य (पदेन)
15	अपर प्रधान मुख्य वन संरक्षक, रांची क्षेत्रीय कार्यालय; पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार	सदस्य (पदेन)
16	श्री सोमनाथ बन्द्योपाध्याय; असोशिएट प्रोफेसर, स्कूल ऑफ इकोनॉमिक्स ऐण्ड इन्वायरमेंट स्टडीज, नालंदा विश्वविद्यालय, राजगीर, बिहार	विशेषज्ञ सदस्य वेटलैण्ड इकोलॉजी
17	प्रो0 (डॉ0) संतोष कुमार; पूर्व प्रोफेसर, सिविल इंजीनियरिंग डिपार्टमेंट, बिहार कॉलेज ऑफ इंजीनियरिंग (सम्प्रति एन0आई0टी0), पटना	विशेषज्ञ सदस्य हाईड्रोलॉजी
18	डॉ0 रमण कुमार त्रिवेदी; निदेशक (छात्र कल्याण), बिहार पशुचिकित्सा विश्वविद्यालय, पटना (पूर्व प्रोफेसर; मत्स्य, वेस्ट बेंगाल यूनिवर्सिटी ऑफ एनिमल एण्ड फिशरीज सायन्स, कोलकाता)	विशेषज्ञ सदस्य मत्स्य पालन

NOTARY A. K. LAL Distt.-PATNA Reg. No.-1883/ Valid dt-29.05.2027 OF BIHAR

19	श्री सुरेश बाबु, निदेशक; नदी, आर्द्रभूमि एवं जल नीति, डब्ल्यू0डब्ल्यू0एफ0, इण्डिया	विशेषज्ञ सदस्य भूदृश्य
20	डॉ0 सूर्यभूषण; सहायक प्रोफेसर (ईकोनॉमिक्स), विकास प्रबंधन संस्था, पटना	विशेषज्ञ सदस्य सामाजिक अर्थशास्त्र
21	मुख्य वन संरक्षक–सह–राज्य नोडल पदाधिकारी, पर्यावरण एवं जलवायु परिवर्तन, बिहार	सदस्य सचिव

राज्य आर्द्रभूमि प्राधिकरण द्वारा निम्नांकित कार्यों का संपादन किया जायेगा :–

(i) राज्य के आर्द्रभूमियों के संरक्षण एवं सतत् प्रबंधन हेतु नीति निर्धारण तथा इस प्रयोजनार्थ राज्य सरकार को परामर्श देना।

(ii) राज्य के आर्द्रभूमियों की पहचान एवं उन्हें अंतर्राष्ट्रीय महत्व के आर्द्रभूमि (रामसर स्थल), अंतर्राष्ट्रीय महत्व के आर्द्रभूमि (राष्ट्रीय जलीय पारितंत्र संरक्षण कार्यक्रम के अंतर्गत) चिन्हित करने हेतु अनुशंसा करना।

(iii) आर्द्रभूमि (संरक्षण एवं प्रबंधन) नियमों 2010 अथवा इन नियमों को प्रतिस्थापित करने वाले आर्द्रभूमि संबंधी नियमों के अंतर्गत प्राधिकार को निर्दिष्ट कार्यों का संपादन करना।

(iv) राज्य सरकार द्वारा विनिर्दिष्ट मापदण्ड के अनुसरण में विभिन्न विभागों की अधिकारिताओं के भीतर आर्द्रभूमियों की पहचान और वर्गीकरण संबंधी प्रेषित दस्तावेजों की समीक्षा कर अनुशंसा करना।

(v) आर्द्रभूमियों की सीमा एवं जलग्रहण क्षेत्र के बहुपक्षीय अधिकार संबंधी विवादों का हल।

(vi) आर्द्रभूमियों के संरक्षण एवं सतत् प्रबंधन हेतु अन्य राज्य, राष्ट्रीय और अंतर्राष्ट्रीय संस्थाओं से सहयोग।

(vii) आर्द्रभूमि (संरक्षण एवं प्रबंधन) नियम, 2017 के अंतर्गत अन्य प्रावधानित कार्य।

बिहार राज्य आर्द्रभूमि विकास प्राधिकरण के पुनर्गठन के संबंध में पूर्व निर्गत विभागीय अधिसूचना संख्या–34 (ई0), दिनांक–16.01.2015 को इस हद तक संशोधित किया जाता है।

बिहार राज्यपाल के आदेश से

31/1/2020

(दीपक कुमार सिंह)
सरकार के प्रधान सचिव

ज्ञापांक : वन्यप्राणी- 16/2012-160 (ई.)/प.व.ज.प., पटना– 15, दिनांक 31/01/2020

प्रतिलिपिः–सी0 डी0 एवं दो अतिरिक्त प्रतियों के साथ ई–गजट कोषांग, वित्त विभाग, बिहार, पटना को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

31/1/2020

(दीपक कुमार सिंह)
सरकार के प्रधान सचिव

NOTARY A. K. LAL Distt.-PATNA Reg. No.-18831 Exp.dt-29.05.2027 GOVT. OF BIHAR

Gbhisuchna_31-01-2020_wolnd (1N)

ज्ञापांक : वन्यप्राणी- 16/2012-160 (ई.)/प.व.ज.प., पटना– 15, दिनांक 31/01/**2020**

प्रतिलिपिः–प्राधिकरण एवं संचालन/स्थायी समिति के अध्यक्ष तथा सभी सदस्यों को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

31/1/2020

(दीपक कुमार सिंह)
सरकार के प्रधान सचिव

ज्ञापांक : वन्यप्राणी- 16/2012-160 (ई.)/प.व.ज.प., पटना– 15, दिनांक 31/01/**2020**

प्रतिलिपि :–सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

उनसे अनुरोध है कि संचालन/स्थायी समिति के सदस्य के रूप में किसी पदाधिकारी को मनोनीत करने की कृपा की जाय।

31/1/2020

(दीपक कुमार सिंह)
सरकार के प्रधान सचिव

ज्ञापांक : वन्यप्राणी- 16/2012-160 (ई.)/प.व.ज.प., पटना– 15, दिनांक 31/01/**2020**

प्रतिलिपि :–प्रधान मुख्य वन संरक्षक, बिहार, पटना/सभी अपर प्रधान मुख्य वन संरक्षक, बिहार, पटना/सभी क्षेत्रीय मुख्य वन संरक्षक/सभी वन संरक्षक/सभी वन प्रमंडल पदाधिकारी को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

31/1/2020

(दीपक कुमार सिंह)
सरकार के प्रधान सचिव

ज्ञापांक : वन्यप्राणी- 16/2012-160 (ई.)/प.व.ज.प., पटना– 15, दिनांक 31/01/**2020**

प्रतिलिपिः–आई0 टी0 मैनेजर, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, बिहार, पटना को विभागीय बेवसाईट पर प्रकाशित करने हेतु प्रेषित।

31/1/2020

(दीपक कुमार सिंह)
सरकार के प्रधान सचिव

NOTARY
A. K. LAL
Distt.-PATNA
Reg. No.-1883J
Exp.dt-29.05.2027
GOVT. OF BIHAR

Annexure-02/2

बिहार सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
बिहार राज्य आर्द्रभूमि प्राधिकरण

बिहार राज्य आर्द्रभूमि प्राधिकरण की द्वितीय बैठक की कार्यवाही

बिहार राज्य आर्द्रभूमि प्राधिकरण की द्वितीय बैठक माननीय मंत्री, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, बिहार की अध्यक्षता में दिनांक–28.01.2022 को अपराह्न 12:45 बजे से वीडियो कॉन्फ्रेंसिंग तथा फिजिकल मोड के माध्यम से सम्पन्न हुई।

अध्यक्ष महोदय द्वारा प्राधिकरण के सभी सदस्यों का स्वागत किया तथा सदस्यों से परिचय प्रस्तुत करने का अनुरोध किया।

कार्यवाही

प्रधान मुख्य वन संरक्षक, पर्यावरण, जलवायु परिवर्तन एवं आर्द्रभूमि, बिहार ने वीडियो कॉन्फ्रेंसिंग के माध्यम से जुड़े सभी सदस्यों एवं अन्य आमंत्रित प्रतिभागियों का स्वागत करते हुए उनसे राज्य आर्द्रभूमि प्राधिकरण के गठन इसके उद्देश्यों एवं वर्त्तमान बैठक के प्रयोजन के बारे में बताया गया।

कार्यावली (क) प्राधिकरण की प्रथम बैठक में लिये गये निर्णयों पर अनुपालन प्रतिवेदन।

प्रथम बैठक में लिये गये निर्णयों के अनुपालन की अद्यतन स्थिति के संबंध में सदस्य सचिव, बिहार राज्य आर्द्रभूमि प्राधिकरण द्वारा अवगत कराया गया।

कार्यावली (ख) बिहार राज्य आर्द्रभूमि प्राधिकरण की द्वितीय बैठक हेतु कार्यावली।

1. 36 आर्द्रभूमियों की संक्षिप्त दस्तावेज, स्वास्थ्य कार्ड एवं आर्द्रभूमि मित्र तैयार करने हेतु प्रस्ताव दिया गया।

- सदस्य सचिव, बिहार राज्य आर्द्रभूमि प्राधिकरण द्वारा 100 हे० से बड़े 36 आर्द्रभूमियों की संक्षिप्त दस्तावेज, स्वास्थ्य कार्ड एवं आर्द्रभूमि मित्र तैयार करने हेतु प्रस्ताव प्राधिकरण के समक्ष रखा गया। इस प्रस्ताव पर प्राधिकरण के सभी सदस्यों द्वारा सहमति व्यक्त की गयी।

इन 36 आर्द्रभूमियों का विवरण निम्नवत् है:–

Sl No	Longitude	Latitude	Description	Name of Wetland	Area in Hact.	District	Forest Division
1	85.242211	25.757719	Natural Lake	Pahetia Chaur	235	Vaishali	Vaishali
2	85.339935	25.910369	Natural Waterlogged		199	Vaishali	
3	85.226101	25.788345	Natural Waterlogged	Powra Chaur	151	Vaishali	
4	85.341264	25.822429	Natural Waterlogged	Boaria Chaur	148	Vaishali	
5	85.2511	25.944514	Natural Waterlogged		136	Vaishali	
6	85.303229	25.742155	Natural Waterlogged		133	Vaishali	
7	85.447075	25.713054	Natural Lake	Lochan Chaur	127	Vaishali	
8	85.342121	25.934583	Natural Waterlogged		126	Vaishali	

NOTARY A. K. LAL Distt.-PATNA Reg. No.-1883 Expdt.-29.05.2022 GOVT. OF BIHAR

Sl. No	Longitude	Latitude	Description	Name of Wetland	Area in Hact.	District	Forest Division
9	85.287208	25.752749	Natural Waterlogged	Berai Chaur	116	Vaishali	Vaishali
10	85.263771	25.862097	Natural Waterlogged		112	Vaishali	
11	84.64253	25.924573	Natural Waterlogged		326	Saran	Saran
12	84.665838	25.906839	Natural Waterlogged		317	Saran	
13	84.80169	25.936519	Natural Waterlogged		310	Saran	
14	84.984652	25.940368	Natural Waterlogged		297	Saran	
15	84.557619	25.98653	Natural Lake	Dhurde Tal	143	Saran	
16	84.553443	25.969772	Natural Lake		132	Saran	
17	84.657568	25.948176	Natural Waterlogged		129	Saran	
18	84.778737	26.032368	Natural Waterlogged		110	Saran	
19	84.42736	26.25009	Natural Waterlogged	Ghorgaiya Chaur	185	Siwan	Gopalganj
20	84.621499	26.10386	Natural Waterlogged		161	Siwan	
21	84.549584	26.290367	Natural Waterlogged		157	Siwan	
22	84.64887	26.238291	Natural Waterlogged		143	Siwan	
23	84.613736	26.159041	Natural Waterlogged		132	Siwan	
24	84.594846	26.171212	Natural Waterlogged		130	Siwan	
25	84.551441	26.061025	Natural Waterlogged		101	Siwan	
26	84.797173	26.415124	Manmade Reservoir/ Barrage	Sarotar Chaur	479	East Champaran	Motihari
27	84.758865	26.669398	meandar		387	East Champaran	
28	84.7459	26.535675	Natural Waterlogged		258	East Champaran	
29	84.407205	26.46194	Natural Waterlogged	Chaur Mangurha	188	East Champaran	
30	84.86299	26.546973	Natural Waterlogged		162	East Champaran	
31	84.765011	26.410506	Natural Lake		143	East Champaran	
32	85.068643	26.509072	meandar		135	East Champaran	
33	84.931742	26.554317	meandar	Matwalee man	129	East Champaran	
34	84.986378	26.608103	meandar	Sohag man	121	East Champaran	
35	84.722888	26.527644	Natural Waterlogged		114	East Champaran	
36	84.904126	26.54165	Natural Waterlogged	Bawlee Chaur	111	East Champaran	

2. आर्द्रभूमि (संरक्षण एवं प्रबंधन) नियम, 2017 के अनुसार अधिसूचना के लिए प्रथम चरण में लिये गये 28 आर्द्रभूमियों की कार्रवाई।

- प्रथम चरण में लिये गये 28 आर्द्रभूमियों जिनका संक्षिप्त दस्तावेज, स्वास्थ्य कार्ड एवं आर्द्रभूमि मित्र बनाने पर कार्यवाही हो चुकी है, आर्द्रभूमि (संरक्षण एवं प्रबंधन) नियम, 2017 के अनुसार आर्द्रभूमि के रूप में अधिसूचित किया जाना प्रस्तावित है। बिहार राज्य आर्द्रभूमि प्राधिकरण के समक्ष प्रस्ताव उपस्थापित किया गया कि इन 28 आर्द्रभमियों की अधिसूचना के लिए भू–अभिलेख एवं आर्द्रभूमियों की Core एवं Buffer Zone का नक्शा, Zone of Influence, पूर्वतः विद्यमान अधिकारों तथा विशेषाधिकारों का लेखा, आर्द्रभूमि तथा इसके प्रभाव क्षेत्र के भीतर विनियमित किये जाने वाले स्थल विशिष्ट क्रियाकलापों की सूची और विनियमों के प्रवर्तन की रीति इत्यादि के सम्बन्ध में जिला आर्द्रभूमि समिति से अनुशंसा प्राप्त होने के पश्चात् अधिसूचना के लिए सरकार के स्तर से अग्रेत्तर कार्यवाही की जा सकेगी। प्रस्ताव पर प्राधिकरण के सभी सदस्यों द्वारा सहमति व्यक्त की गयी।

NOTARY A. K. LAL Distt.-PATNA Reg. No.-18931 Exp.dt-29.05.2027 GOVT. OF BIHAR

इन 28 आर्द्रभूमियों का विवरण निम्नवत् है:–

Sl. No	Longitude	Latitude	Description	Name of Wetland	Area in Hact.	Elevation (in meters)	District	Forest Division
1	85.55278	28.764738	Natural Lake	Tal Baraila	1204	46	Vaishali	Vaishali
2	85.3914	28.729421	Natural Lake	Salah Chaur	638	47	Vaishali	
3	85.26928	25.980562	Natural Waterlogged	Misrauliya Afzalpur wetland	137	53	Vaishali	
4	85.21239	25.873633	Natural Waterlogged	Puraniya Chaur/Mahamadpur /Kopamohabbat pur	135	52	Vaishali	
5	84.71064	26.072755	Natural Waterlogged	Mirzapur Bahiyara	721	58	Saran	Saran
6	84.81426	26.033022	Natural Waterlogged	Ata Nagar	120	58	Saran	
7	84.39496	26.141551	Natural Lake	Suraila Chaur	175	63	Siwan	Gopalganj
8	84.93136	26.63142	Meandar	Kararia Man	148	65	East Champaran	Motihari
9	84.91957	26.6482924	Natural Lake	Motijheel		67	East Champaran	
10	85.31166	26.202006	Natural Ox bow lake/Cut off meander	Kotiyasharif Man	155	55	Muzaffarpur	Tirhut
11	85.46085	26.089962	Natural Ox bow lake/Cut off meander	Monika Man	105	54	Muzaffapur	
12	85.146970	26.147851	Natural Lake	Banyra Rahi Wetland	345	52	Muzaffarpur	
13	86.1477	25.634248	Natural Lake	Ekamba Wetland	300	38	Begusarai	Begusarai
14	86.1398	25.618442	Natural Lake	Kabar Tal	2677	37	Begusarai	
15	86.05232	25.630856	Natural Lake	Basahi	146		Begusarai	
16	85.78026	25.779306	Natural Lake	Debkhal Chaur	217		Samastipur	Samastipur
17	85.79114	26.108915	Natural Lake	Kanal Jhil	243		Darbhanga	Mithila
18	86.09342	26.079561	Natural Lake	Kansar Chaur	109		Darbhanga	
19	85.90379	26.147487	Man Made	Dighi Lake	105		Darbhanga	
20	85.90606	26.157802	Man Made	Harahi Lake	112		Darbhanga	
21	85.90379	26.143160	Man Made	Gangasagar lake	115		Darbhanga	
22	85.02014	26.088271	Natural Lake	Mahapara Chaur		56	Darbhanga	
23	87.69214	25.371357	Natural Lake	Goga Bil	137		Katihar	Purnia
24	87.67125	25.358029	Natural Lake	Baghar bill	125		Katihar	
25	84.41072	25.648682	Natural Ox bow lake/Cut off meander	Bharwar wetland	257		Arra	Bhojpur
26	84.3858	25.694273	Natural Ox bow lake/Cut off meander	Charkhal wetland	114		Arra	
27	84.14127	25.612112	Natural Lake	Kolia Khap (Daha)	696		Buxar	
28	84.65097	26.720091	Natural Ox bow lake/Cut off meander	Lal Saraiya	218		West Champaran	Bettiah

NOTARY
S. K. LAL
Distt.-PATNA
Reg. No.-1883J
Expd.- 29.05.2027
GOVT. OF BIHAR

3. **पशु एवं मत्स्य विभाग, बिहार सरकार द्वारा प्रस्तावित चौर विकास योजना के विभिन्न पहलुओं पर विमर्श एवं सहमति प्रदान करना।**

- पशु एवं मत्स्य संसाधन विभाग, बिहार द्वारा राज्य में चौर क्षेत्रों का विकास कर हित धारकों का आर्थिक सशक्तिकरण किया जाना है। इस प्रस्ताव में योजना स्थलों एवं की जाने वाली गतिविधियों की पूर्ण सूचना उपलब्ध न होने के कारण यह निर्णय लिया गया कि पशु एवं मत्स्य संसाधन विभाग योजना के विवरणों के साथ जलवायु परिवर्तन संभाग को सम्पर्क करेगा। जलवायु परिवर्तन संभाग से विमर्श के पश्चात् आवश्यक संशोधनों के साथ प्रस्ताव प्राप्त होने पर प्राधिकरण से स्वीकृति/अनुमति की अग्रेत्तर कार्रवाही की जा सकेगी। विमर्श के पश्चात् संशोधित प्रस्ताव पर प्राधिकरण के तकनीकी समिति तथा प्राधिकरण के अन्य तकनीकी सदस्यों से भी मंतव्य प्राप्त किया जायेगा।

4. **रामसर साईट के लिए प्रस्तावित की जाने वाली संभावित आर्द्रभूमियों की सूची।**

- राज्य के 05 महत्वपूर्ण आर्द्रभूमियों (नागी, नकटी, बरैला, गोगाबील एवं कुशेश्वरस्थान) को रामसर साईट घोषित करने हेतु कार्रवाई करने का प्रस्ताव प्राधिकरण के समक्ष रखा गया। इन 05 आर्द्रभूमियों का विवरण निम्नवत् है :–

Sl. No	Longitude	Latitude	Description	Name of Wetland	Area in Hact.	District	Forest Division
1	85.5528	28.76474	Natural Lake	Tal Baraila	1204	Vaishali	Vaishali
2	86.301177	25.874943	Natural Waterlogged	Kusheshwar Asthan	863	Darbhanga	Mithila
3	87.6921	25.37136	Natural Lake	Goga Bil	137	Katihar	Purnia
4	24.4938	86.24001	Human Made	Nagi Dam	192	Jamui	Jamui
5	24.51290	86.26711	Human Made	Nakti Dam	333	Jamui	

प्राधिकरण द्वारा इस प्रस्ताव पर सर्वसम्मति से सहमति प्रदान की गयी।

5. **राज्य में अवस्थित महत्वपूर्ण आर्द्रभूमियों के संरक्षण, प्रबंधन, शोध एवं प्रशिक्षण हेतु आर्द्रभूमि अनुसंधान एवं प्रशिक्षण केन्द्र की स्थापना की प्रस्ताव।**

- उत्तर बिहार में आर्द्रभूमियों के संरक्षण एवं प्रबंधन हेतु एक आर्द्रभूमि शोध एवं प्रशिक्षण केन्द्र स्थापित करने हेतु प्रस्ताव प्राधिकरण के समक्ष रखा गया।
- प्राधिकरण के सभी सदस्यों द्वारा सर्वसम्मति से आर्द्रभूमि शोध एवं प्रशिक्षण केन्द्र स्थापित करने के प्रस्ताव पर सैद्धान्तिक सहमति व्यक्त की गयी।

NOTARY A. K. LAL Distt.-PATNA Reg. No.-1883J Exp.dt-29.05.2027 GOVT. OF BIHAR

6. **माननीय अध्यक्ष की अनुमति से कोई अन्य मामला।**

माननीय अध्यक्ष महोदय द्वारा निम्नलिखित निदेश दिये गयेः–

- आर्द्रभूमि क्षेत्रों में पर्यटन की संभावना को देखते हुए राज्य की आर्द्रभूमियों में ईको पर्यटन के विकास पर कार्य किया जाय।
- आर्द्रभूमियों के समेकित प्रबंधन योजना बनाने में स्थानीय समुदायों के हितों को ध्यान में रखते हुए अग्रेत्तर कार्यवाही की जाय।

सदस्य सचिव,
बिहार राज्य आर्द्रभूमि प्राधिकरण

प्रधान सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग,
बिहार सरकार।

NOTARY
A. K. LAL
Distt.-PATNA
Reg. No.-1883J
Exp.dt.-29.05.2027
GOVT. OF BIHAR

अध्यक्ष
बिहार राज्य आर्द्रभूमि प्राधिकरण,
(मंत्री, पर्यावरण, वन एवं जलवायु परिवर्तन, बिहार)

Annexure-03

बिहार सरकार

कार्यालय : प्रधान मुख्य वन संरक्षक, बिहार, पटना।

(जलवायु परिवर्तन संभाग)

तृतीय तल, अरण्य भवन, शहीद पीर अली खाँ मार्ग (राईडिंग रोड), शेखपुरा, पटना–800014
ई–मेल : ccwlbihar@bihar.gov.in

पत्रांक–पर्या० / जल० / परि०–88 / 2025 – 03

प्रेषक,

एस० चन्द्रशेखर, भा०व०से०,
मुख्य वन संरक्षक–सह–राज्य नोडल पदाधिकारी,
पर्यावरण एवं जलवायु परिवर्तन,
बिहार, पटना।

सेवा में,

सभी जिला पदाधिकारी–सह–अध्यक्ष,
जिला आर्द्रभूमि समिति, बिहार।

सभी वन प्रमंडल पदाधिकारी–सह–सदस्य सचिव,
जिला आर्द्रभूमि समिति, बिहार।

पटना–14, दिनांक– 02/01/2026

विषयः– **Protection of Wetlands as per Rules 4 of the Wetlands (Conservation and Management) Rules, 2017.**

महाशय,

निदेशानुसार उपर्युक्त विषय के संबंध में सूचित करना है कि बिहार राज्य में अवस्थित आर्द्रभूमियों के संरक्षण हेतु माननीय सर्वोच्च न्यायालय द्वारा W.P. No. 230/2001, M.K. Balakrishnan & Ors. बनाम भारत संघ एवं अन्य में दिनांक–04.10.2017 को पारित आदेश की प्रति तथा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्रांक–F. No.- W-4/4/2022-WTL, दिनांक–08.03.2022 द्वारा निर्गत कार्यालय ज्ञापन की प्रति **सानुलग्नक संलग्न कर** आवश्यक कार्रवाई हेतु भेजी जा रही है।

वर्णित आलोक में अनुरोध है कि उक्त दिशा–निर्देश का अनुपालन सुनिश्चित करने की कृपा की जाय।

अनु०–यथोक्त।

NOTARY
A. K. LAL
Distt.-PATNA
Reg. No.-1883J
Exp.dt-29.05.2027
GOVT. OF BIHAR

विश्वासभाजन,

02/1/26

(एस० चन्द्रशेखर)
मुख्य वन संरक्षक–सह–
राज्य नोडल पदाधिकारी,
पर्यावरण एवं जलवायु परिवर्तन,
बिहार, पटना।

F. No. W-4/4/2022-WTL
Government of India
Ministry of Environment, Forest & Climate Change
(Wetlands Division)

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi -110003

Dated 8th March, 2022

OFFICE MEMORANDUM

Subject: Protection of Wetlands as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017

The Hon'ble Supreme Court vide Order dated 4th October, 2017 in W.P. (C) No. 230 of 2001 has inter-alia, directed that, *"We make it clear and reiterate that in terms of our order dated 8th February, 2017, 2,01,503 wetlands that have been mapped by the Union of India should continue to remain protected on the same principles as were formulated in Rule 4 of the Wetlands (Conservation and Management) Rules, 2010".*

2. The same has been communicated by this Ministry to all the States and UTs in November, 2017. Hon'ble NGT has also reiterated the same in various recent cases.

3. In view of above, it is once again clarified/reiterated that the 2,01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. This protection is irrespective of the applicability of/notification as per the said Rules.

Ramesh

(Dr. M. Ramesh)
Scientist 'E'
Tel.: 011-20819249
Email: ramesh.motipalli@nic.in

To

The Member Secretaries of State and UT Wetlands Authorities

ITEM NO.4 COURT NO.3 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 230/2001

M.K. BALAKRISHNAN & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

Date : 04-10-2017 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Adv.
Mr. Shrutanjaya Bhardwaj, Adv.
Ms. Veera Mahuli, Adv.
Mr. Naresh Kumar, AOR

For Respondent(s)/
applicant(s)
UOI/Delhi Mr. A.N.S. Nadkarni, ASG
Mr. A.K. Panda, Sr. Adv.
Mr. Wasim A. Qadri, Adv.
Mr. Ajay Kumar Singh, Adv.
Ms. Binu Tamta, Adv.
Mrs. Sunita Sharma, Adv.
Mr. Sanjai Kumar Pathak, Adv.
Mr. Shalinder Saini, Adv.
Mr. G.S. Makker, Adv.
Mr. B.V. Balram Das, Adv.
Mr. S.A. Siddiqui, Adv.
Mr. Satya Siddiqui, Adv.
Mr. Zaki Kazmi, Adv.

Intervenor Mr. Jayant Bhushan, Sr. Adv.
Mr. Ketan Paul, Adv.
Ms. Reeja Varghese, Adv.
Mr. Chirayu Jain, Adv.

Signature Not Verified
Digitally signed by
SANJAY KUMAR
Date: 2017.10.06
11:15:56 IST
Reason:

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned counsel for the petitioner and the learned Additional Solicitor General.

We have been informed that the Wetland Rules have since been notified and they are now called the Wetlands (Conservation and Management) Rules, 2017. These Rules have come into force on the date of publication in the official gazette, that is, 26th September, 2017.

Learned counsel for the parties say that they have very serious objections to some of these Rules. It is submitted that it appears that the Central Government has abdicated its responsibility under the Environment (Protection) Act, 1986 and instead of delegating its powers, it has abdicated its power in favour of the State Governments. We have also been informed that the Central Wetlands Regulatory Authority has since been disbanded and the State Wetlands Authority and the National Wetlands Committee have been constituted under Rules 5 and 6 of the new Rules.

With regard to the expenditure on Ramsar Convention sites, we have been informed by learned Additional Solicitor General that the audited accounts have so far been received from the States of West Bengal, Madhya Pradesh and Odisha. Audited accounts have not been received from any other State with regard to the Ramsar

Convention sites.

We have also been informed that apart from Ramsar Convention sites, further funds have been given to the States and the Union Territories for conservation of wetlands. No audited accounts have been received in regard to these funds disbursed as well as their expenditure by the State Governments and the Union Territories.

With regard to the brief documents required to be furnished under the old Rules, it appears that only ten States and one Union Territory have responded. It appears that there is now no necessity of brief documents under the new Rules. We make it clear that this does not mean that the earlier brief documents already submitted can be discarded completely. The contents of these brief documents will still be followed as far as the implementation of the Wetlands (Conservation and Management) Rules, 2017 is concerned.

Finally, with regard to the satellite images, we are told that the Space Application Centre would require between 12 to 18 months to make an inventory of 1,75,740 wetlands as they exist today. We make no comment on this but request learned Additional Solicitor General to re-check with the Space Application Centre since the wetlands are diminishing in our country at a very fast rate. It is very likely that many more will disappear by the time the task is completed by the Space Application

Centre.

We make it clear and reiterate that in terms of our order dated 8th February, 2017, 2,01,503 wetlands that have been mapped by the Union of India should continue to remain protected on the same principles as were formulated in Rule 4 of the Wetlands (Conservation and Management) Rules, 2010.

Learned counsel for the parties may file their objections to the new Rules within a period of two weeks. We direct that only one set of objections should be filed and both learned counsel should sit together and arrive at some consensus on the objections.

We further direct the State Governments that have not complied with earlier orders or directions given by the Central Government should do so within a period of four weeks from today failing which we will be constrained to require the presence of the Chief Secretaries of the State Governments in addition to imposition of heavy costs keeping in mind the necessity of conserving whatever water bodies are left in the country.

List the matter for further directions and for hearing on the objections to the new Rules on 9th November, 2017.

We would require the presence of a senior officer of the Ministry of Environment, Forests and Climate Change, Government of India to be present in Court on the next date of hearing so that any questions that may be raised

can be answered immediately. Needless to say, the senior officer who should be present in Court should be well-versed with the subject. The files on the basis of which the new Rules have been framed may also be kept ready for perusal when the matter is taken up.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER